

INFORMATION RELATING TO JURISDICTION OF THE VARIOUS COURTS OF THE JUDGESHIP CHAMPAWAT.

Sl.No	NAME OF THE COURT	CIVIL/CRIMINAL	TERRITORIAL JURISDICTION	PECUNIARY JURISDICTION
1-	District and Sessions Judge	1- Civil	Entire Revenue District Champawat.	<p>A. District Judge- (Entire Revenue District Champawat)</p> <ol style="list-style-type: none"> 2- Pecuniary Jurisdiction is lies as per Sec. 18 of Bengal, Agra and Civil Court Act-1887 as amended from time to time. 3- To decide the Civil Suits of unlimited Valuation U/S 92 of Civil Procedure Code. 4- To decide the cases related Motor Vehicle Accident Claim cases Act cases. 5- To decide the case under Guardian and Wards Act. 6- To mediate, arbitrate and conciliate all suits proceeding pending before the court as civil revisions empowered per Sec. 89 of C. P. C. 7- Power empowered as per Sec. 21 of Bengal, Agra and Civil Court Act-1887 for Civil Appeal and Misc. Civil Appeal up to his pecuniary jurisdiction. 8- Power empowered as per Sec. 115 of Code of Civil Procedure for Civil Revision. 9- All others civil cases as per Acts. <p>B. Judge Small Cause Court- (Entire Revenue District Champawat)</p> <ol style="list-style-type: none"> 1- Pecuniary Jurisdiction is lies as per Sec. 15 of Provincial Small Cause Court Act- 1887 as amended from time to time. <p><i>At Present-</i></p> <ol style="list-style-type: none"> 2- Suits valuation more than 25001 to unlimited 3- Power empowered as per Sec. 24 of Provincial Small Cause Court Act-1887 as amended from time to time for Appeal. At present- ₹ 25,000-00 to ₹ 5,00,000-00
		2- Criminal	Entire Sessions Division Champawat.	<p>B- Session Judge/Special Sessions Judge (Entire Sessions Division Champawat)</p> <ol style="list-style-type: none"> 1- All the cases trial by the Sessions Judge as defined under Cr. P. C to tries Sessions cases. 2- Power empowered for Special Sessions Trial cases as per Sec. 36 A of N. D. P. S Act. 3- Power empowered for Special Sessions Trial cases as per SC/ST Act. 4- Power empowered for Special Sessions Trial cases as per Sec. 36 A & B of Drugs and Cosmetics Act. 5- Power empowered for Special Sessions Trial cases as per Sec. 135 Electricity Act. 6- All other Sessions trials under his jurisdiction. 7- To decide the appeal against the judgments in any criminal case delivered by the Magistrates. 8- To decide the Criminal Revisions. 9- To decide the Misc. Criminal Appeals. 10- To dispose of the Bail applications, trial by the Sessions Court. 11- To decide all other cases related to Sessions Court

2-	Chief Judicial Magistrate, Champawat	1- Criminal	Entire District Champawat.	(Entire District Champawat). 1- To decide all the Criminal case trial by the Magistrate 1 st Class as empowered under Cr. P.C., Various Acts and Special Acts 2- To distribute the criminal work among all criminal court in the district under his Supervision. 3- To dispose of the Bail and remand Applications trial by Magistrate-1 st Class. 4- To impose sentence of 10 years in the criminal case with in his jurisdiction as empowered Under Cr. P. C. 5- All other criminal cases under his jurisdiction.
3-	Civil Judge (Senior Division) Champawat	1- Civil	Entire District Champawat.	1- Civil Judge (Sr. Div.)- A-(Unlimited Entire Revenue District Champawat) 1 Pecuniary Jurisdiction is lies as per Sec. 18 of Bengal, Agra and Civil Court Act-1887 as amended from time to time. At present- Suits valuation from ₹ 1, 00,001-00 to unlimited. 2 Power empowered as per Sec. 21 of Bengal, Agra and Civil Court Act-1887 for Civil Appeal and Misc. Civil Appeal. At present- Up to valuation ₹ 1,00,000-00 1- Power empowered as per Sec. 115 of Code of Civil Procedure for Civil Revision as per his pecuniary jurisdiction. 2- All others civil cases as per Acts. 3- To decide All matrimonial disputes of entire Champawat District (Entire Revenue District Champawat) 2- Judge Small Cause Court- (Entire Revenue District Champawat) 1- Pecuniary Jurisdiction is lies as per Sec. 15 of Provincial Small Cause Court Act- 1887 as amended from time to time. At present- More than valuation ₹ 5,000-00 to ₹ 25,000-00 2- Power empowered as per Sec. 24 of Provincial Small Cause Court Act-1887 as amended from time to time for Appeal. At present- Up to valuation ₹ 5,000-00
4-	Civil Judge (Jr.Div)/J.M. Champawat	1- Civil	Entire Revenue Tehsil Champawat.	1-Civil Judge (Jr. Div.)- Up to ₹ 1,00,000-00 (Revenue Tehsil Champawat) 1- To decide the Civil Suits up valuation of ₹ 1,00,000-00 as Pecuniary Jurisdiction is lies as per Sec. 15 of Provincial Small Cause Court Act- 1887 as amended from time to time 2- To decide the Misc. Civil cases. 3- To decide the cases related under Succession Act as per his pecuniary jurisdiction. 4- All other civil cases under his jurisdiction. 2- Judge Small Cause Court- (Entire Revenue Tehsil Champawat) 1- Pecuniary Jurisdiction is lies as per Sec. 15 of Provincial Small Cause Court Act- 1887 as amended from time to time as Up to ₹ 5,000-00

		2- Criminal		As a Judicial Magistrate (Entire Tehsil Champawat) 1- All Jurisdictions in the criminal work deputed by the Chief Judicial Magistrate. 2- To impose sentence of 3 years in the criminal case with in his jurisdiction. 3- All other criminal cases under his jurisdiction.
5-	Civil Judge (Jr.Div)J.M. Sri Purnagiri, Tanakpur.	1- Civil	Entire Revenue Tehsil Sri Purnagiri, Tanakpur	Civil Judge (Jr. Div.)- Up to ₹ 1,00,000-00 (Revenue Tehsil Tanakpur) 1- To decide the Civil Suits up valuation of ₹ 1,00,000-00 as Pecuniary Jurisdiction is lies as per Sec. 15 of Provincial Small Cause Court Act- 1887 as amended from time to time 2- To decide the Misc. Civil cases. 3- To decide the cases related under Succession Act as per his pecuniary jurisdiction. 4- All other civil cases under his jurisdiction. 2-Judge Small Cause Court- (Entire Revenue Tehsil Champawat) 1- Pecuniary Jurisdiction is lies as per Sec. 15 of Provincial Small Cause Court Act- 1887 as amended from time to time as Up to ₹ 5,000-00
		2- Criminal		As a Judicial Magistrate, Sri Purnagiri Tanakpur (Entire Tehsil Purnagiri, Tanakpur) 1- All Jurisdictions in the criminal work deputed by the Chief Judicial Magistrate. 2- To impose sentence of 3 years in the criminal case with in his jurisdiction. 3- All other criminal cases under his jurisdiction